

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3216
ANSWERED ON:29.11.2010
SALE OF LIQUOR IN OPEN MARKET
Ramasubbu Shri S.,Singh Alias Pappu Singh Shri Uday

Will the Minister of DEFENCE be pleased to state:

- (a) whether the comptroller and Auditor General of India (CAG) was denied access to the records of Unit Run Canteens for performance audit of Canteen Stores Department in 2009-2010;
- (b) if so, the reasons therefor;
- (c) whether the Government has taken cognizance of overdrawing of liquor and sale thereof by army units/personnel in the open market thereby causing huge loss to the exchequer;
- (d) if so, the details of such incidents during the last three years and the loss incurred to the Government as a result thereof;
- (e) whether the Government has taken any steps to investigate the same and punish the guilty officials; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): The Unit Run Canteens (URCs) are established from the non-public fund of the Three Services and are non-government entities. Arrangements already exist for audit of these Non-public funds. C&AG has been informed in the matter.
- (c) to (f): The Units of the Defence Services can withdraw liquor as per their authorization. The CIMS (Smart) cards enable issue of liquor as per the authorized entitlement of the bonafide personnel/organisation. The indents are vetted by competent military authority. The drawal of liquor is well below the authorization of entitled personnel.